

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI V. DURGA RAO, HON'BLE JUDICIAL MEMBER &
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**ITA No. 607/VIZ/2018
(Asst. Year : 2010-11)**

M/s. Sudha Agro Oil &
Chemical Industries Ltd.,
D.No. 19-1-422,
G. Ragampeta, Samalkot.

vs.

DCIT, Circle-1,
Kakinada.

PAN No. AADCS 1177 N
(Appellant)

(Respondent)

Assessee by : Shri G.V.N. Hari – Advocate.

Department By : Shri T.S.N. Murthy – CIT DR

Date of hearing : 09/02/2019.

Date of pronouncement : 13/02/2019.

ORDER

PER V. DURGA RAO, JUDICIAL MEMBER

This is an appeal filed by the assessee against the order of Id.Pr.CIT-2, Visakhapatnam, dated 12/03/2018 for the Assessment Year 2010-11.

2. There is a delay of 189 days in filing this appeal. No court fee is filed and no condonation application is filed. By filing an application dated 29/01/2019, Id. counsel for the assessee has submitted that he may be permitted to withdraw the appeal. Departmental Representative has not raised any objection. In

view of the request made by the assessee, this appeal is dismissed as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order Pronounced in open Court on this 13th day of Feb., 2019.

Sd/-
(D.S. SUNDER SINGH)
Accountant Member

sd/-
(V. DURGA RAO)
Judicial Member

Dated : 13th February, 2019.

vr/-

Copy to:

1. *The Assessee- M/s. Sudha Agro Oil & Chemical Industries Ltd.,D.No. 19-1-422, G. Ragampeta, Samalkot.*
2. *The Revenue – DCIT, Circle-1, Kakinada.*
3. *The Pr. CIT-2, Visakhapatnam.*
4. *The D.R., Visakhapatnam.*
5. *Guard file.*

By order

(VUKKEM RAMBABU)
Sr.PS, ITAT, Vizag.